

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 188 OF 2018

Dated: 20th September, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Surat Municipal Corporation

.... Appellant(s)

Versus

Gujarat Electricity Regulatory Commission & Anr.

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Pyoli

Counsel for the Respondent(s) : Mr. Mridul Chakravarty
Mr. Pallav Mongia with
Mr.S.R. Pandey for R-1

Mr. Hardik Luthra
Mr. Alok Shukla for R-2

ORDER

Admit.

Issue notice to the Respondents returnable on 13.12.2018. Dasti, in addition is permitted.

Learned Counsel appearing for the Respondent Nos. 1 & 2 and pray for six weeks' time to file reply.

Submission made by the learned counsel for the Respondent Nos. 1 & 2, as stated above, is placed on record.

Six weeks' time is granted to the learned counsel for the Respondent to file reply on or before 12.11.2018 after serving copy on the other side. Thereafter, three weeks'

time is granted to the learned counsel for the Appellant to file rejoinder on or before 13.12.2018 after serving copy on the other side.

List the matter on **13.12.2018**.

(S. D. Dubey)
Technical Member
pr/vg

(Justice N. K. Patil)
Judicial Member